

Ceramic Industry

*754 Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state

(a) whether it is a fact that there is a proposal to survey the Ceramic Industry in India,

(b) if so, what is the object of this survey, and

(c) when it will be undertaken?

The Minister of Industry (Shri Manubhai Shah): (a) to (c) A statement is given below

STATEMENT

No special survey of the Ceramic Industry is contemplated in respect of units in the large scale sector but Development Wing re-assess, from time to time as they do in the case of other industries also the working capacity of the Ceramic Industry with a view to determining the trends and quality of production for formulation of the plans for future development of the industry

In respect of units in the small scale sector, a survey on Electrical Porcelainware Industry has so far been conducted in certain areas of the country. A survey of the Ceramic Industry in the Small Scale Sector in general may be made when surveys of certain other industries which are already in hand are completed

Development of Eastern Districts of U.P.

{ S. M. Banerjee
*755. { Shri Jagdish Awasthi.
 { Shri Bhakt Darshan:

Will the Minister of Planning be pleased to refer to the reply given to Unstarred Question No 3987 on the 5th May, 1959 and state.

(a) whether the schemes for the development of Eastern Districts of

Uttar Pradesh have since been finalised,

(b) if so, what are those schemes, and

(c) the progress since made in the direction of implementing them?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) The Planning Commission has conveyed its concurrence to the programme drawn up by the UP Government against the current year's special allotment of Rs 2 crores for the development of backward areas including Eastern UP, districts of Bundelkhand and the hill districts

(b) A list of the schemes included in the programme is laid on the Table of the House [See Appendix III, annexure No 7]

(c) Information is not available

Transport of Raw Jute

*756 Shri Keshava. Will the Minister of Commerce and Industry be pleased to state

(a) whether it is a fact that transport bottle-necks have led to the cancellation of high priced contracts in raw jute and

(b) if so, what steps have been taken to ensure adequate transport facilities?

The Minister of Commerce (Shri Kannango). (a) Government have no information to the effect that reported cancellations of jute contracts were due to transport bottle-necks

(b) Reasonably adequate transport facilities have been provided for movement of jute

Trade Commodities of other countries passing through India

*757. Shri Bibhuti Mishra: Will the Prime Minister be pleased to state

(a) the names of countries whose external trade commodities pass through the Indian territories,

(b) whether this trade is regulated by any agreement with the respective foreign countries; and

(c) whether any benefit, financial or otherwise, is derived by India for giving passage to the trade commodities of other countries?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) Afghanistan and Nepal

(b) Yes

(c) There is no direct financial benefit. Such facilities are granted as part of a wider trade or commercial agreement or in order to strengthen friendly relations.

Export of Sports Goods

*758. { Shri Bibhuti Mishra:
Shri Ajit Singh Sarhadi:

Will the Minister of Commerce and Industry be pleased to state

(a) the position of export of sports goods during 1958-59 as against 1957-58;

(b) whether there is scope for expansion of markets for Indian sports goods abroad, and

(c) if so, the steps taken in this regard in 1959 (upto 31st July, 1959)?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) Sports goods worth about Rs. 8,98,000 were exported during 1958-59 as compared to Rs. 10,28,000 in 1957-58. These figures do not include the goods exported through post parcel

(b) Yes, Sir.

(c) An Export Incentive Scheme has been put into operation from the 1st March, 1959. Manufacturers of sports goods are permitted under the scheme to import raw materials upto 15 per cent. of the f.o.b. value of their exports.

Contribution to Coal Mines Provident Fund

*759. { Shri Kunhan:
Shri T. B. Vittal Rao:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No 2153 on the 30th April, 1959 and state:

(a) whether Government have since assessed the liability on the Coal Industry if the Contribution to Coal Mines Provident Fund is raised from 6½ to 8-1½ per cent;

(b) if not, the reasons therefor; and

(c) whether Government contemplate to exclude the Coal Industry?

The Deputy Minister of Labour (Shri Abid Ali): (a) The additional financial burden may be of the order of Rs 75 lakhs per annum

(b) Does not arise

(c) No

फरीदाबाद विकास बोर्ड

*७६०. श्री प्रकाश वीर शास्त्री: क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) इस समय फरीदाबाद विकास बोर्ड में कुल कितने कर्मचारी काम कर रहे हैं,

(ख) क्या उपरोक्त बोर्ड इस समय केन्द्रीय सरकार के अधीन है अथवा पंजाब सरकार के पुनर्वास विभाग के अधीन, और

(ग) इस विकास बोर्ड की समाप्ति पर उस के कर्मचारियों को पंजाब सरकार सहाय्यगी अथवा केन्द्रीय सरकार?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री (श्री मेहर चन्द लाल): (क) ३४४।

(ख) केन्द्रीय सरकार के।